

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-165/2014/42/A

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Debasish Bhattacharjee,  
Principal Judge, Family Court,  
Nalbari.

Dated Guwahati, the 5<sup>th</sup> January, 2022.

Sub:- **Casual leave along with permission to leave station.**

Ref:- Your letter No. FC.NAL/08/2019/06 dtd. 04.01.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 10.01.2022, 11.01.2022 & 12.01.2022 and restricted holiday on 17.01.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 07.01.2022 till the morning of 18.01.2022.** The Counsellor, Family Court, Nalbari and in her absence, the Chief Judicial Magistrate, Nalbari shall remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

**JT.REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-165/2014/ 43-44 /A, dated, 05-01-2022**  
Copy to:

1. The Chief Judicial Magistrate, Nalbari.
2. The Project Manager, Gauhati High Court.

8/1  
05/1/22

**JT.REGISTRAR (VIGILANCE)**